

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT -I

11. IA 62/2023
CA 137/2023
IN
CP/3638(MB)2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
MS. ANU JAGMOHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.04.2023**

NAME OF THE PARTIES: Union of India

VS

Infrastructure Leasing and Financial Services Ltd. & Ors.

SECTION 241-242 COMPANIES ACT, 2013

ORDER

The matter is taken up through virtual hearing.

Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel. Mr. Ashish Kamat, Sr. Adv.
a/w Mr. Animesh Bisht, Ms. Drishti Das and Ms. Roma Bojani i/b Cyril
Amarchand Mangaldas appearing for the Respondent Nos. 2 and 3.

Sr. Adv. Prateek Seksaria a/w Adv. Tine Abraham, Chitra Rentala, Akshay
Puri, Pundrikaksh Mitruka and Kshipra Pyare. Adv. Dhaval Savla appearing
for the Claims Management Advisor (Grant Thornton Bharat LLP).
IA/62/2023 - Adv. Lalit Munshi i/b Samvad Partners appearing for the
applicant is present.

CA. 137/2023

Mr. Ashish S. Kamat, counsel appearing for the Respondent made a statement
in the open court that the distribution of funds is likely to take place around
the end of this month. The above statement made Mr. Kamat is recorded. In

view of the above, this tribunal did not find any necessity to pass any interim order at this stage. The above statement made by Mr. Kamat is recorded. Accordingly, the Respondents are directed to file reply on or before the next date of hearing by serving an advance copy on the other side so as to enable this Bench to decide the matter on merits. List this matter on **25.04.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)